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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
OA 1115/96

New Delhi this the 4th day of January, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Smt. Shanta Shastray, Member (A)

Shri Partap Singh
S/O Shri Krishan Lal,
R/O C.T.S. Office, Netaji Nagar,
New Delhi working as Jamadar Peon
in CTS Office, New Delhi.

.. Applicant

(By Advocate Sh. R.R.Rai)

versus

1. Union of India through
Secretary,
Ministry of Telecommunications,
Sanchar Bhawan, New Delhi-1

2. The Chief General Manager,
Northern Tele-com Region,
Kidwai Bhawan, Janpath,
New Delhi.

3. Chief General Manager
Mahanagar Telephone Nigam Limited,
Khurshid Bhawan, Janpath, New Delhi.

.. Respondents

(None for the respondents)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

we have heard Shri R.R.Rai, learned counsel for the applicant. As none has appeared for the respondents, we have perused the records.

2. In this OA, the main relief sought by the applicant was for a direction to the respondents to appoint him as Phone Mechanic and arrange for his training from retrospective ~~date is effect~~ dated 6.9.99, which is taken on record. The relevant portion of this letter provides that applicant, Peon(PN 14767) is promoted to officiate as phone Mechanic in the pay scale of Rs.975-1540

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(94)

w.e.f. 15.5.95(FN). Learned counsel also submits that the applicant has since been sent for training w.e.f. 3.1.2000.

3. Noting the above, it is seen that the O.A. has thus become infructuous as the main relief sought for by the applicant has already been granted by the respondents.

4. OA is accordingly disposed of as having become infructuous. No order as to costs.

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(Smt. Shanta Shastray)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

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